

16.05 hrs

STATEMENT BY MINISTERS

(i) **Alleged Deal with LTTE**

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Yesterday, references were made in this House of an article entitled "Playing with the Tigers" published in the SUNDAY magazine of 27th March, 1994. I have gone through this write up, which was contradicted by Government on 28th March, 1994. Briefly, the story alleges that R&AW had established contact with the LTTE to secure some sort of guarantee for the Prime Minister's security during his recent visit to the United Kingdom and that some kind of deal was struck with the LTTE that the ban on its activities will be lifted by the Government of India.

I would like to categorically state that the said article is entirely baseless and totally mischievous. No deal has been struck with LTTE. The unlawful activities of the LTTE continue to be banned. There is just no question of Govt. lifting the ban on any organisation including the LTTE, whose activities continue to be unlawful. (Interruption)

[Translation]

PROF. PREM DHUMAL (Hamirpur). Mr. Speaker, Sir, a very tragic incident has taken place in Srinagar. The Government should be directed, before the House is adjured for the day, to tell something about it. (Interruptions)

[English]

SHRI CHETAN P.S. CHAUHAN (Amroha): A Major General and some senior officers have been killed yesterday, it

is a very serious matter. It is a question of the security of the country.

[Translation]

MR. SPEAKER:- Since you were not present in the House and thus, have not heard what I have said, than the House is not responsible for that. They have already been asked to give a statement.

[English]

SHRI C. SREENIVASAN (Dingigul): I would like to know from the hon. Home Minister the position about the ban on the LTTE. What about the ban orders on the LTTE?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): If the hon. Member goes through the statement, he would be able to understand the meaning of the statement. My only problem is that there is a tribunal which has been constituted, which is going to look into the matter whether sufficient material is there at the disposal of the Government for declaring an organisation as unlawful. It all depends on the material that we get from the State Government. (Interruptions)

MR. SPEAKER: This is not done in this House. We do not allow any clarifications to be sought.

(Interruptions)

MR. SPEAKER: Please take up your seat.

16.00 hrs

DISCUSSION UNDER RULE 193

Final Act Embodying the results of the Uruguay Round of Multilateral Trade Negotiations Contd.

MR. SPEAKER: Now Shrimati Malini Bhattacharjee may speak.